GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2217
ANSWERED ON:24.08.2012
DISARMAMENT CONFERENCE
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a Disarmament Conference was held in Geneva recently;
- (b) if so, the details thereof along with the names of countries that participated in the said conference;
- (c) whether any agreement was signed at the said conference;
- (d) if so, the broad contours of the aforesaid agreement;
- (e) whether adequate safety measures are in place in case of small arms, particularly conventional arms as available in case of weapons of mass destruction; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

- (a) & (b) There was no Disarmament Conference held recently in Geneva. However, the Geneva-based 65-nation Conference on Disarmament (CD) is in session. Established in 1979, the CD meets in regular sessions for 24 weeks every year. The Member States of the CD are as follows: Algeria, Argentina, Australia, Austria, Bangladesh, Belarus, Belgium, Brazil, Bulgaria, Cameroon, Canada, Chile, China, Colombia, Cuba, DPR Korea, Democratic Republic of the Congo, Ecuador, Egypt, Ethiopia, Finland, France, Germany, Hungary, India, Indonesia, Iran, Iraq, Ireland, Israel, Italy, Japan, Kazakhstan, Kenya, Malaysia, Mexico, Mongolia, Morocco, Myanmar, Netherlands, New Zealand, Nigeria, Norway, Pakistan, Peru, Poland, Republic of Korea, Romania, Russian Federation, Senegal, Slovakia, South Africa, Spain, Sri Lanka, Sweden, Switzerland, Syria, Tunisia, Turkey, Ukraine, United Kingdom, United States of America, Venezuela, Vietnam, Zimbabwe
- (c) No.
- (d) Does not arise.
- (e) to (f) There are three international instruments to check illicit trafficking in small arms, to which India is party, namely (i) United Nations Programme of Action to Prevent, Combat and Eradicate the Illicit Trade in Small Arms and Light Weapons in All its Aspects, (ii) International Instrument to Enable States to Identify and Trace, in a Timely and Reliable Manner, Illicit Small Arms and Light Weapons; and (iii) Protocol against the Illicit Manufacturing of and Trafficking in Firearms, their parts and Components and Ammunitions.